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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 9441/2026 CM APPL. 43977/2026

NITIN JOSHI .....Petitioner

Through: Mr. Tejbir Singh, Mr. Raghav Sethi, Mr. Gurmukh Singh Arora, Mr. Nitin Chaturvedi and Mr. Kenet Paul, Advs.

versus

UNION OF INDIA & ORS. .....Respondents

Through: Mr. Ishkaran Singh Bhandari, CGSC, UOI with Mr. Piyush Yadav, Adv. and Mr. Shivam Bhardwaj, GP for R-1 and R-2

Mr. Arvind Datar, Sr. Adv. with Mr. Varun Pathak, Ms. Amee Rana, Mr. Vishesh Sharma and Ms. Prasidhi Agrawal, Advs. for R-3/Meta Platforms Inc.

Mr. Sameer Vashisht, Standing Counsel (Civil), GNCTD with Ms. Harshita Nathrani and Ms. Anasuya Choudhury, Advs. for R-4

CORAM:
HON'BLE MR. JUSTICE V. KAMESWAR RAO
HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

O R D E R

% 28.07.2026

CM APPL. 43977/2026 (for exemption)

1. Allowed, subject to just exceptions.

2. The application is disposed of.

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W.P.(C) 9441/2026

3. Issue notice. Mr. Piyush Yadav, Advocate accepts notice on behalf of respondent nos. 1 and 2, Mr. Varun Pathak, Advocate accepts notice on behalf of respondent no. 3 and Ms. Harshita Nathrani, Advocate accepts notice on behalf of respondent no. 4.

4. At the outset, learned counsel for the petitioner submits that the petitioner shall press this petition qua prayers at (a), (f), (g) and (k). The said submission is taken on record.

5. Mr. Arvind Datar, learned senior counsel appearing for respondent no. 3 states that under the Information Technology Rules, 2021 there is a grievance redressal mechanism which can be availed of by the petitioner herein.

5.1. He states that as the petitioner has not submitted his grievance in an electronic format, the same could not be looked into by respondent no. 3.

6. At this, learned counsel for the petitioner submits that the petitioner shall without prejudice submit the grievance in an electronic format to the respondent no. 3, to enable the respondent no. 3 decide the same.

7. Mr. Datar, is agreeable to the said submission made by the counsel for the petitioner. Accordingly, we direct that the petitioner shall be at liberty to submit his grievance in an electronic format to the respondent no. 3 within one week. On receipt of the same, respondent no. 3 shall consider the said grievance and pass appropriate orders.

8. Respondents herein shall file their reply affidavits to the petition within a period of four weeks from today. Rejoinder, if any, be filed within two weeks thereafter.

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9. Re-notify on 21.09.2026.

V. KAMESWAR RAO, J

MANMEET PRITAM SINGH ARORA, J

JULY 28, 2026/msh

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